

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 581/2022

In the matter of:

Vikas Kumar

...Applicant

Versus

State of Haryana & Ors.

...Respondents

**NDOH: - 30.05.2025**

**INDEX**

<b>S. No.</b>	<b>Contents</b>	<b>Page No.</b>
1	Compliance report on behalf of Delhi Pollution Control Committee (DPCC) with respect to the order dated 10.01.2025.	1-2

Filed by:

New Delhi:

Dated: 28<sup>th</sup>.05.2025

Delhi Pollution Control Committee

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 581/2022

In the matter of:

Vikas Kumar

...Applicant

Versus

State of Haryana & Ors.

...Respondents

**COMPLIANCE REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER  
DATED 10.01.2025.**

I, Anwar Ali Khan, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3th Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above referred matter on 10.01.2025 on the basis of the letter dated 13.05.2022 raising the grievance that illegal mining in the name of Yodha Mines and Minerals in the river bed of river Yamuna and has diverted course of the river by constructing illegal bridge on river Yamuna.
3. That, this Hon'ble Tribunal has pleased to direct various authorities and all PCBs and PCCs to file compliance report.
4. That, it is most respectfully submitted that at present there is no SEIAA/SEAC existing in Delhi. All cases related to Environmental Clearance

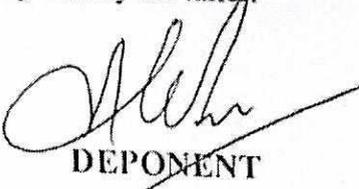


*AWK*

②

are being dealt by EAC, MoEF & CC Govt. of India, as tenure of SEIAA/SEAC expired on 05.09.2024.

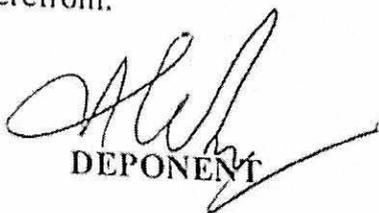
5. That, further as per records available in DPCC, till 05.09.2024, No Environmental Clearance has been issued to any mining lease/Mining project in Delhi.
6. That, DPCC does not grant the permission for construction of temporary bridge/structure for carrying out mining and allied activities across channel of river Yamuna and no such case has come up before Delhi SEIAA/SEAC for appraisal.
7. That, in view of the above, the present compliance report may kindly be taken on record.

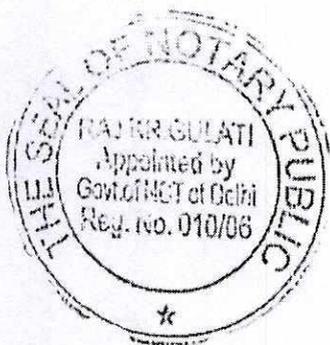
  
DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 28 day of May, 2025.

  
DEPONENT



  
ATTESTED  
NOTARY PUBLIC  
GOVT OF NCT OF DELH  
28 MAY 2025